



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No. 329/2019 in  
OA No. 4241/2013**

New Delhi, this the 29<sup>th</sup> day of February, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Ashes Kiran Prasad, aged 61 years,  
Son of Late Dhanushdhar Prasad,  
Retired I.R.T.S. and residing in Shatabdi Rail  
Vihar, Sector – 62, Noida.

...Petitioner

(By Advocate: None)

Versus

1. Union of India through Member Staff,  
Mr. S. N. Agarwal, Member Staff,  
Railway Board, Rail Bhawan,  
New Delhi – 110001.
2. Mr. Rajesh Tiwari,  
General Manager, North-Western Railway,  
Jawahar Circle, Jaipur – 302017.

...Respondents

(By Advocate: Mr. V. S. R. Krishna and Mr.  
Shailendra Tiwary)

**O R D E R (ORAL)****Justice L. Narasimha Reddy, Chairman:-**

The petitioner filed OA No. 4241/2013 claiming the relief as regards HRA. The OA was allowed through order dated 11.10.2017. This Contempt Petition is filed alleging that the respondents did not implement the order passed in the OA.

2. Today, learned counsel for the respondents has placed before us a copy of the judgment dated 19.02.2020 rendered by the Hon'ble High Court of Delhi in W.P. (C) No. 5812/2018. Through the said judgment the Hon'ble High Court has set aside the order in OA No. 4241/2013.

3. Hence, we close the Contempt Petition.

**(A.K. Bishnoi)  
Member (A)**

**(Justice L. Narasimha Reddy)  
Chairman**

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